

Demand of Gujarat Government for reducing the issue price of gas

1248. SHRI RAMSINH RATHWA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Gujarat Government has recently demanded reduction in issue price of natural gas to the industrial and other consumers of Natural gas in that State;

(b) if so, what are the details thereof and what are the basis for such demand as explained by the State Government;

(c) whether it is also a fact that due to this reason coal consumers of Gujarat have to pay a higher price of coal than the coal producing States as well as the neighbouring States of coal producing States; and

(d) if so, why Central Government are not rationalising the issue price of Natural gas to the Natural Gas consumers of Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) The Government of Gujarat have made certain suggestions for changing the principles on which natural gas prices should be fixed.

(c) and (d) Coal prices are fixed on pit head basis and other expenses including royalty, cess, State tax and transportation charges are in addition to the pit head prices and have to be borne by the consumers. The delivered cost of the coal includes transportation costs which vary according to distances. The delivered cost of gas along the HBI pipeline has been kept uniform after taking into account the cost of the pipeline transportation system as a whole.

Grant of licences for setting up industries in Rajasthan

1249. SHRI SANTOSH BAGRODIA: Will the Minister of INDUSTRY be pleased to state:

(a) what is the number and names of industrialists in Rajasthan who have been granted licences for setting up of industries in the State during the last three years; and

(b) which are the places where these licences are setting up their industries?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM): (a) and (b) Under the provisions of the Industries (Development & Regulation) Act, 73 industrial licences were granted during the years 1985, 1986 & 1987 for setting up of industries in Rajasthan.

Details, such as name and address of the Undertaking, location, item(s) of manufacture and capacity in respect of all industrial licences issued are published regularly by the Indian Investment Centre in their 'Monthly Newsletter'. Copies of this publication are being sent to the Parliament Library.

Petrochemical complex in Rajasthan

1250. SHRI SANTOSH BAGRODIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal to set up a petro-chemical complex in Rajasthan;

(b) whether any survey has been conducted in this regard; and

(c) if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGALRAO): (a) to (c)